

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 796 of 2019**

**&**

**I.A. No. 970-971 of 2020**

**IN THE MATTER OF:**

**Directorate of Revenue Intelligence**

**...Appellant.**

**Versus**

**M/s. Shree Ganesh Jewellery House P. Ltd. & Ors.**

**...Respondents.**

**Present:**

**For Appellant: Mr. Ajit Sharma, Advocate.**

**For Respondent: Mr. Gaurav H Sethi, Advocates for R-1 and R-2.**

**Mr. Abhinav Tyagi, Advocate for R-2.**

**Mr. Anup Singh, Liquidator.**

**Mr. Sachin Dutta, Sr. Advocate with**

**Ms. Ruchir Mishra, Mr. Ramneek Mishra and**

**Ms. Khushbu Kapoor, Intervenors.**

**Mr. RK Rawal, Advocate for R-3,4,5 & 6.**

**ORDER**

**(Virtual Mode)**

**09.04.2021** Learned Counsel for the Appellant submits that only yesterday he has received list of articles which were directed to be filed on 19<sup>th</sup> March, 2021. The Learned Counsel submits that he may be given short time to file the same.

2. Learned Counsel for the Liquidator objects and states that the Appellant is prolonging the Appeal only because the Appellant has interim Orders dated 06<sup>th</sup> August, 2019 in its favour.

3. As we have group of matters fixed at 12 Noon, we are adjourning, and as such giving one opportunity as sought by the Learned Counsel for the Appellant. The list of articles as directed earlier may be filed within a week from today. The Appellant has also not filed Response to the Intervention Application No. 970-

971 of 2020 as were directed on 28<sup>th</sup> January, 2021. Appellant to file Response to I.A. No. 970-971 of 2020 within a week.

4. On next date, with or without compliances as already directed, the Appeal should be argued.

5. List the Appeal 'For Admission (After Notice)' Hearing on **22<sup>nd</sup> April, 2021.**

**[Justice A.I.S. Cheema]  
Member (Judicial)**

**[Dr. Alok Srivastava]  
Member (Technical)**

Basant B./md.